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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

RA NO.116/87 in
REGN. NO. CA 1614/1987.

December 11, 1987.

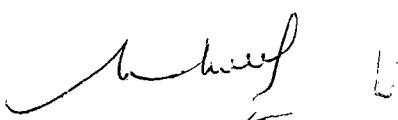
Shri R.L.Sangal Vs. Union of India & Ors.

For the applicant: Applicant in person.

For the respondents: None.

The same question of limitation which was considered at length by us while dismissing the Original Application No.1614/87 as time barred vide order dated 20.11.1987 is once again being reiterated. It is now argued that although no proceedings were in fact pending on the 'Appointed Day' and no petition was filed within six months of the constitution of this Tribunal, that is, on or before 30.4.1986, a representation was filed on 30.1.1987 complaining about a junior being promoted while not promoting him and a reply was received only in March, 1987, and, therefore, the Original Application filed on 10.11.1987 within one year of that order should be treated as not barred by time. When the application was barred by time on account of the fact that it was not filed before 30.4.1986, it does not get a fresh lease of life on account of/fresh representation ^a being filed for review hav/ filed a year thereafter. Further this ground was not taken in the Original Application and we do not think that this can form a valid ground for reviewing our order dated 20.11.1987.

Contd....



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Application for review is accordingly dismissed.



(Kaushal Kumar)

Member

11.12.1987.



(K. Madhava Reddy)

Chairman.

11.12.1987.